

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Some changes in the system of financial administration are contemplated so as to match the authority for taking decisions with the responsibility for producing results.

(b) These changes will keep in view the need for enhanced delegation of financial powers to administrative ministries and their executive agencies, as found necessary and desirable. These delegations are at present under consideration.

#### Indo-Malaysia Air Accord

\*196. SHRI V. V. SWAMINATHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indo-Malaysia air accord was signed in May, 1974; and

(b) if so, what are the main features of the new agreement?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) Yes, Sir. The agreement provides that the designated airlines of India and Malaysia may each operate upto two services a week with aircraft of their choice on the routes specified in the annex to the agreement.

#### Smuggling of Arms from Bangladesh to India

\*197. SHRIMATI SARASWATI PRADHAN:

DR. R. K. CHAKRABARTI:

SHRI K. B. CHETTRI:

SHRI N. P. CHAUDHARI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some incidents of smuggling of arms from Bangladesh to India has come to the notice of the Government of India recently ; and

(b) if so, what are the details thereof and what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) The customs officers seized on 20-2-1974, 3 rifles with 38 rounds cartridges at Bhagawangolla Railway Station,

Murshidabad from the possession of three persons. All the three persons were arrested.

Apart from the measures under the Customs Act, 1962 and the recent strengthening of the Preventive Organisation, various other steps have been taken to combat smuggling on Indo-Bangladesh border. Extensive preventive patrols are undertaken by the preventive units individually and also jointly with the Border Security Force and the Police Parties. Periodical meetings are also being held between the authorities on the Indian side and the Bangladesh side for prevention of smuggling.

#### Permission to open Branch of Nationalised Bank in U.K.

\*198. SHRI YOGENDRA SHARMA:

SHRI BHUPESH GUPTA:

SHRI BHOLA PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has given permission to a nationalised bank for opening a branch in the United Kingdom;

(b) if so, what will be the expenditure on this account;

(c) whether the nationalised banks have deputed some of their officers to foreign countries for 'specialised training';

(d) if so, the number of persons already sent and the expenditure incurred by Government thereon; and

(e) what are the criteria for sending persons abroad for specialised training?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) Three out of the five Indian commercial banks having, at present, 14 branches in the United Kingdom, have with them licences to open 8 more branches, issued by the Reserve Bank of India, during the years 1972 and 1973. Reserve Bank of India has not, so far during the year 1974, given a new licence to any Indian commercial bank to open a branch in the United Kingdom.

(c) to (e) Public sector banks have been deputing their officers considered suitable by them for training in specialised training abroad. According to the information readily available with the Reserve Bank of India during the years 1969 to 1973, 70 officers from

public sector banks had gone abroad for such training. Expenditure on this account is incurred by the bank concerned and not by the Government of India. The Reserve Bank has reported that foreign exchange was released by the Reserve Bank to the concerned banks after considering the essentiality of training, age, qualification and experience etc. of the officers concerned.

**Non-Inspection of damaged Aircraft by Aeronautical Inspection Department**

\*199. SHRI KHURSHED ALAM KHAN

SHRI HARSH DEO MALAVIYA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that an Indian Airlines Boeing aircraft, which was extensively damaged in a hail-storm while on flight from Kathmandu to Varanasi recently, was cleared for onward flight to Delhi without being given special checks;

(b) whether it is also a fact that this is not the first time that such neglect on the part of the Aeronautical Inspection Department has been brought to Government's notice:

(c) whether any action is being taken against persons responsible for such dereliction of duty; and

(d) if so, what other steps Government propose to take to ensure that safety of the passengers is not jeopardized in this manner?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):

(a) An Indian Airlines Boeing 737 operating flight IC-251 (Kathmandu-Varanasi) on May 1, 1974 has flown through bad weather and hailstorm and sustained minor damage. On landing at Varanasi it was inspected by the airline's Aircraft Maintenance Engineer and it was found that the outer panel of one window had cracked without hampering visibility, one landing light was damaged and there were some minor dents. As the damage sustained was within permissible limits for safe-operations, the aircraft was allowed for continue its flight to Delhi.

(b) No, Sir. There has been no neglect on the part of Aeronautical Inspection Directorate of the Civil Aviation Department of Indian Airlines.

(c) and (d) Do not arise.

**L.I.C. Loans to Monopoly Houses**

\*200. DR. V. B. SINGH:

SHRI R. K. MISHRA:

SHRI N. R. CHOUDHURY:

SHRI HARSH DEO MALAVIYA:

Will the Minister of FINANCE be pleased to state:

(a) the number of loans granted by the Life Insurance Corporation to the monopoly houses mentioned in the Industrial Licensing Policy Enquiry Committee report in 1973-74 and the amount of each loan, with the names of the monopoly houses, which received it; and

(b) the amount of loans above Rs. 5 lakhs granted by the Corporation to non-Governmental organisations or firms, other than monopoly houses, during 1973-1974?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b) A statement is laid on the Table of the House.

**Statement**

**Part A**

Statement indicating the number of loans granted by LIC to the Monopoly Houses mentioned in the Industrial Licensing Policy Enquiry Committee report in 1973-74, and the amount of each loan with the names of the monopoly houses which received it:

(Rs. in Lakhs)		
Names of the Company	Name of the Industrial Houses	Amount of loan disbursed during 1973-74
1. Madras Aluminium Co. Ltd.	Naidu V.R.	1,00.00
2. Tata Iron & Steel Co. Ltd.	Tata	2,50.00
3. Tata Yodogawa Ltd.	Tata	1.00
TOTAL :		3,51 00

**Part B**

Statement indicating the amount of loan above Rs. 5 lakhs granted by the Corporation to non-Governmental Organisation or